

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.315
IA-5035/2021
IB-510(ND)/2021

IN THE MATTER OF:

M/s. Bank Of Baroda

Vs.

Saurabh Rathi

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

U/s 95(1) of IBC, 2016

Order delivered on 20.03.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :Ms. Anju Bhushan Gupta & Mr. Aditya Goel,
Advocates.

For the Respondent :

For the PG :Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya
Shyam Advs.

ORDER

IA-5035/2021:-

It is stated by the Ld. Counsel appearing for the Applicant that, pursuant to order dated 12.02.2024, an application seeking replacement of the Resolution Professional has been filed on 13.03.2024. However, the said application has not been numbered and listed. Be that as it may, we propose to appoint a Resolution Professional from the list of the panel of Resolution Professionals as maintained by the IBBI. Accordingly, we appoint Mr. Shaikh Nafis Anjum, as the Resolution Professional, the registration number of the RP is IBBI/IPA-003/IPA-ICAI-N-00211/2018-2019/12363. The

address of the RP is A-34 Lower Ground, Vikas Puri, Delhi-110018 and the e-mail id of the RP is sn.anjum123@gmail.com.

We make it clear that since the erstwhile Resolution Professional has already submitted the report in terms of Section 99 of IBC. The newly appointed Resolution Professional will carry forward from the stage where the erstwhile Resolution Professional has left.

The Registry is directed to send a copy of this order to Mr. Shaikh Nafis Anjum.

Ordered accordingly.

List for arguments **on 12.04.2024.**

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Prakash Dubey

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)